

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1635/2003

New Delhi this the 30th day of June, 2003.

Hon'ble Sh. Justice V.S. Aggarwal, Chairman
Hon'ble Sh. S.K. Naik, Member(A)

Miss Shabana,
D/o Sh. Ali Hasain,
H.No.G-5,217, Sector 16,
Rohini, New Delhi-85. Applicant

(through Sh. H.D. Birdi, Advocate)


Versus

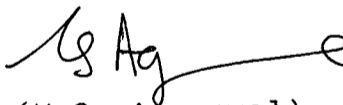
Government of NCT of Delhi through
its Secretary(Medical),
Delhi Sachivalya, I.P. Estate,
New Delhi-2. Respondent

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman

Learned counsel for applicant states that he would file a miscellaneous application for modification of certain directions of this Tribunal passed in OA-126/2002 decided on 05.03.2002. Subject to that, he does not press the present application. Allowed as prayed. Subject to aforesaid, OA is dismissed.


(S.K. Naik)
Member(A)


(V.S. Aggarwal)
Chairman

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